

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4865/2020

This the 15th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Gulzari Lal s/o Sh. Brij Lal, r/o H.No.601, Janipur Colony, Jammu.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu & Kashmir through its Commissioner Secretary, Power Development Department, Civil Secretariat, Srinagar.
2. Commissioner/Secretary to Govt. of J & K, General Administration Department, Civil Secretariat, Srinagar.
3. The Commissioner/Secretary to Govt. of J & K, Finance Department, Civil Secretariat, Srinagar.

.....Respondents

O R D E R[ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last dates of hearing i.e. 21.8.2020 & 23.11.2020, nobody had joined the video conference on behalf of the applicant and the case was again listed today i.e., 16.03.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)